

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.422/TT/2014

Date:6.8.2015

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for assets under “Transmission System for Phase-I Generation Projects in Orissa Part-C” for tariff block 2014-19

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 3.9.2015:-

- a) Status of actual commissioning of Assets-1 and 3. In case of change in COD, management certificate (in case of anticipated COD) or auditor’s certificate (in case of actual COD), as the case may be, along with all the tariff forms as per revised anticipated COD/ actual COD;
- b) As per Investment Approval, “765/400 kV S/S covers 765 kV, 240 MVAR Bus Reactor along with associated bay at Indore” whereas transmission tariff has been claimed for “4\*80 (320) MVAR Bus Reactor along with associated bay at Indore”. Justification for claiming additional 80 MVAR Bus Reactor;
- c) Apportioned approved cost (element-wise) separately for all the elements covered in the investment approval in Form-5B;
- d) The computation of interest during construction for the following period:
  - a. From date of infusion of debt fund up to 16.3.2014 as per Regulation 11 (A) (1) of Tariff Regulation, 2014;
  - b. From 17.3.2014 (SCOD) to anticipated COD as per Regulation 11 (A) (2).
- e) Details of incidental expenditure incurred during the period of delay (i.e. from SCOD to anticipated COD) along with the liquidated damages recovered or recoverable;
- f) Form-4A “Statement of Capital Cost” as per book of accounts (on Accrual Basis) for both the assets;
- g) Form-9 “Details of allocation of corporate loans to various transmission elements”, Form-9 B “Details of Foreign loans” for Asset-1 and 2,

Supporting documents in respect of repayment schedule for SBI loan and exchange rate proof for foreign currency loans.

- h) Form-13 (break-up of Initial Spares), Form-14 (Other Income as on COD) & Form-15 (Actual Cash Expenditure) for Assets - D and E;
- i) Whether entire capital expenditure pertaining to initial spares is included in the cost of respective element up to COD? Whether entire liability pertaining to initial spares has been discharged as on COD? If no, year-wise details of discharging of the same, in respect of all the Assets;
- j) Details of the deferred tax liability' and its treatment for the period 2014-19, as per the order dated 15.4.2015 in Petition No. 532/TT/2014.

2. It is further requested that editable soft copy of the petition (in word format) and detailed calculation as per forms (excel format) and any other information submitted in response to the above queries, including regarding computation of IDC as sought in para (d) above may be submitted in the registry of the Commission, by 3.9.2015.

Yours faithfully,

Sd/

(Dr. P.K Sinha)  
Assistant Chief (Legal)